

आयकर अपीलीय अधिकरण, राजकोट न्यायपीठ, राजकोट  
**IN THE INCOME TAX APPELLATE TRIBUNAL  
RAJKOT BENCH, RAJKOT**

*(Conducted Through Virtual Court)*

**BEFORE SMT.ANNAPURNA GUPTA, ACCOUNTANT MEMBER  
AND  
SHRI T.R. SENTHIL KUMAR, JUDICIAL MEMBER**

**ITA No.53/RJT/2021  
Assessment Year :2012-13**

M/s.Panchnath Auto Pvt. Ltd. Survey No.287/1, Shapar Village Road Shapar (Veraval) Rajkot 360 006. PAN : AACCP 8808 L	Vs	The Pr.CIT-1 Rajkot.
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(Applicant)	(Responent)
Assessee by :	Shri D.M. Rindani, AR
Revenue by :	Shri Sudhendu Das, CIT-DR

सुनवाई की तारीख/Date of Hearing : 22/06/2023

घोषणा की तारीख /Date of Pronouncement: 23/06/2023

**आदेश/O R D E R**

**PER ANNAPURNA GUPTA, ACCOUNTANT MEMBER**

The present appeal has been filed by the assessee against order passed by the Ld.Pr.Commissioner of Income-Tax-1, Rajkot (hereinafter referred to as "ld.Pr.CIT" dated 17.02.2021 under section 263 of the Income Tax Act, 1961 ("the Act" for short) pertaining to Assessment Year 2012-13.

2. At the outset, it was brought to our notice that the assessee has filed a letter dated 20.6.2023 stating that the assessee wanted to withdraw its appeal on account of the fact that consequential order u/s.143(3) r.w.s. 263 dated 26-3-2022 has been passed by the AO, wherein returned income has been accepted, and therefore, there remains no grievance in the present appeal against the 263-order, which was challenged and pending before the Tribunal for

adjudication appeal. The letter of the assessed dated 20.6.2023 is placed on record.

3. In the light of the above letter of the assessee stating that since the assessee's grievance has been resolved by the Department, we allow request of the assessee and dismiss the appeal of the assessee as withdrawn.

**Order pronounced in the Court on 23<sup>rd</sup> June, 2023 at Ahmedabad.**

**Sd/-  
(T.R. SENTHIL KUMAR)  
JUDICIAL MEMBER**

**Sd/-  
(ANNAPURNA GUPTA)  
ACCOUNTANT MEMBER**

Ahmedabad, dated 23/06/2023

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